

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat,
Srinagar/Jammu

Notification

Jammu, the 15th April, 2024

S.O. 248 In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Rajouri.

S.No	Name of the Officer S/Shri	Jurisdiction
1	Sham Lal	Naib Tehsildar, Rajouri
2	Ram Pal Sharma	Naib Tehsildar, Budhal

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government,

No.Law/Powr/03/2021-10

Dated: - 15 - 04-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) Deputy Commissioner, Rajouri. This is with reference to letter No.DMR/2024-25/Est/31-34 dated 12-04-2024.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 7) Incharge Website

(Senior Law Officer)
Department of Law, Justice and P.A